

**GOVERNMENT OF INDIA
RURAL DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:235

ANSWERED ON:03.07.2009

IRREGULARITIES IN NREGS

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Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether cases of irregularities such as people getting wages without working, violation of guidelines and lack of transparency and public accountability have been noticed in the implementation of the National Rural Employment Guarantee Scheme (NREGS);

(b) if so, the details thereof during the last one year and the current year, State-wise and the action taken by the Government thereon;

(c) whether the Government proposes to set up any independent monitoring and grievance mechanism at the district and block levels in the country to check recurrence of such activities; and

(d) if so, the details thereof?

Answer

MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT(SHRI PRADEEP JAIN `ADITYA`)

(a)& (b): During the period from 1.4.2008 to 30.6.2009 a total of 438 complaints have been received under NREGA. The State wise details are as under:

Sl.No. State Number of Complaints

1 Andhra Pradesh 8

2 Assam 11

3 Bihar 43

4 Chhattisgarh 16

5 Gujarat 4

6 Haryana 13

7 Himachal Pradesh 8

8 Jharkhand 37

9 Karnataka 1

10 Madhya Pradesh 64

11 Maharashtra 5

12 Manipur 2

13 Orissa 12

14 Punjab	2
15 Rajasthan	47
16 Tamil Nadu	2
17 Tripura	2
18 Uttar Pradesh	147
19 Uttrakhand	4
20 West Bengal	10
Total	438

(c): Implementation of NREGA is done by the State Governments in accordance with the Employment Guarantee Scheme formulated by each State. Panchayats at District, Intermediate and village level are the principal planning and implementing authorities. All complaints received in the Ministry are sent to the concerned State Government for taking appropriate action in accordance with the provisions of the Act.

(d) : The Ministry has an independent Monitoring mechanism through National level Monitors (NLMs). These NLMs visit various districts to assess the implementation of the Act. In case of complaints of serious nature, the NLMs are deputed to enquire into the matter.